

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 615  
CP- 88/241-242/ND/2022  
IA/146/2022, IA/214/2022

**IN THE MATTER OF:**

**Mr. Survo Ghosh and Anr.**

**...APPLICANT**

**Vs**

**M/s. Lazoi Lifecare Pvt. Ltd. and Ors.**

**...RESPONDENT**

**Section**

**U/s 241-242**

**Order delivered on 18.04.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

**:Mr. Dhruv Gupta, Adv.**

**For the Respondent**

**:Mr. Kausik Chatterjee & Ms. Samridhi,  
Adv.**

**ORDER**

Due to paucity of time, matter is adjourned to **06.06.2024**.

**Sd/-**  
**(Court Officer)**